

Serial No.01
Regular List

HIGH COURT OF MEGHALAYA
AT SHILLONG

PIL No.6/2021

Date of Order: 22.07.2021

Registrar General, Vs. State of Meghalaya
High Court of Meghalaya

Coram:

Hon'ble Mr. Justice Biswanath Somadder, Chief Justice
Hon'ble Mr. Justice H.S. Thangkhiew, Judge

Appearance:

For the Petitioner/Appellant(s) : -
For the Respondent(s) : Mr. A Kumar, Advocate General with
Mr. AH Kharwanlang, GA,

i) Whether approved for reporting in Law journals etc.: Yes/No

ii) Whether approved for publication in press: Yes/No

Let this matter appear for further consideration on Monday, 9th August, 2021.

Time for filing of reports by the Secretaries of all the District Legal Services Authorities, in terms of our judgment and order dated 23rd June, 2021, stands extended till then.

So far as the vaccine hesitation issue is concerned, we have categorically observed in our judgment and order dated 23rd June, 2021, as to how the same is required to be dealt with by the State Government. However, from the submissions advanced by the learned Advocate General, it appears that the issue still remains to be addressed effectively. In our judgment and order dated 23rd June, 2021, we had made it clear that this Court shall monitor this issue closely so that the State Government is able to overcome the vaccine hesitation problem at the earliest and all eligible persons in the State of Meghalaya are vaccinated well within the timeframe as may be specified by the State. We reiterate our earlier observation and

direct the State Government to deal with the vaccine hesitation issue on a priority basis – with full earnest – effectively. The learned Advocate General, on the next date, shall apprise the Court more specifically as to the manner in which the vaccine hesitation issue is being dealt with by the State Government.

(H.S. Thangkhiew)
Judge

(Biswanath Somadder)
Chief Justice

Meghalaya
22.07.2021
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